

State Vs. Geeta, etc.
FIR No.532/2020
PS Civil Lines
U/s 20/29 NDPS Act

14.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up through Video Conferencing today.

The undersigned is looking after work of court of Sh. Visvesh, Ld. Link MM.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State (through V.C.).
IO ASI Pramod Kumar in person.

IO submits that photographs are not ready yet and he seeks 2 days time to file the same.

Heard. Considered.

Accordingly, IO is directed to file the photographs before the Court on **16.01.2021**.


(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/14.01.2021

FIR No. 17353/20
PS Sabzi Mandi
U/s 379 IPC

14.01.2021

Vide Office Order No. 1417/25841 991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up through Video Conferencing today

Joined through Video Conferencing on Cisco Webex.

This is an application for releasing of vehicle bearing No. DL-6S-AY-9653 on superdari filed by applicant/ registered owner Sh. Govinda.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State (through V.C.).

Sh. Sushil Kumar, Ld. Counsel for applicant has joined through V.C.

SI Praveen Sharma PS Civil Lines has joined through V.C.

Reply to the present application has been filed by the IO electronically. Same is take on record.

SI Praveen Sharma, PS Civil Lines submits that the said vehicle is lying in the malkhana of PS Civil Lines, Delhi as in case FIR No. 353/20 PS Civil Lines, the accused persons committed the offence of snatching while sitting on the said bike and while fleeing away from the spot, they left their bike on the spot. However, it is submitted that the said vehicle was found stolen in e-FIR No. 017353/20 U/s 379 IPC PS Sabzi Mandi and the concerned IO of PS Sabzi Mandi was informed accordingly.

This Court is of the considered opinion that since the said vehicle was found stolen in e-FIR No. 017353/20 U/s 379 IPC PS Sabzi Mandi, this Court has no jurisdiction to entertain the present application. Hence, the present application stands dismissed. Applicant is accordingly directed to file the said application before concerned Court once the IO in e-FIR No. 017353/20 U/s 379 IPC PS Sabzi Mandi takes possession of the case property.

One copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/14.01.2021

State Vs. Rajesh Dass
PS Sadar Bazar

14.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up through Video Conferencing today.

Joined through Video Conferencing on Cisco Webex.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State (through V.C.).
Sh. Purushottam, Ld. Counsel for applicant.

An application for calling of status report has been filed on behalf of the applicant.

Heard. Some clarifications are required from the applicant.

Accordingly, put up for consideration on **18.01.2021**.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/14.01.2021

14.01.2021

Physical Courts Roster/ 2020

Vide Office Order No. 1417/25841 gqj D30(HQ)/Covid Lockdown/

dated 23.12.2020, the cases are being taken up through Video Conferencing today

Joined through Video Conferencing on Cisco Webex.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State (through V.C.),
Sh. Bishnu Kumar, Ld. Counsel for applicant alongwith applicant has
joined through V.C.

An application for cancellation of Superdarinama and permission to sell the vehicle bearing No. DL-4C-AB-7371 has been moved by the applicant/superdar Sh. Sohan Lal Gupta.

Reply of IO has been filed electronically. Copy of the same has been sent to Ld. Counsel for applicant electronically. Perusal of reply reveals that charge-sheet is yet to be filed in the present matter.

At this stage, it is submitted by Ld. Counsel for applicant that he seeks to withdraw the present application.

Heard. Request stands allowed.

In view of the same, the present application stands dismissed as withdrawn.

One copy be given to the applicant. One copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/14.01.2021

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Aadil s/o Sh. Abdul Salaam.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for State (through V.C).

Sh. Ayyub Ahmed, Id. Counsel for applicant/accused (through V.C).

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that applicant/accused has no role to play in the present offence and no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that the applicant/accused is in J/C since 17.10.2020 and investigation qua him is already complete and he is no more required for any custodial interrogation. It is further submitted that charge-sheet in the present matter has already been filed. It is further submitted that the applicant is a young boy aged about 25 years, who works with his father at a tea stall. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that recovery of case property has been effected from the possession of applicant/accused. It is further stated that he is previously involved in criminal cases.

Ld. Substitute APP for the State has vehemently opposed the bail application on the ground that the case property has been recovered from the possession of the applicant/accused. It is submitted that the applicant/accused is a habitual offender and has previously been involved in many criminal cases and he may commit similar offences again, if released on bail.



I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Applicant/accused is languishing in J/C since about 3 months. Investigation of the case is complete and charge-sheet has been filed. Thus, this Court is of the considered view that no fruitful purpose would be served by keeping the accused behind bars. Hence, applicant/accused is admitted to bail subject to furnishing of personal bond in the sum of Rs. 20,000/- with one surety of like amount, to the satisfaction of Id. Duty MM as per prevailing duty roster, subject to the following conditions:-

- 1. That the accused person(s) shall join investigation as and when called.**
- 2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.**
- 3. That the accused person(s) shall not commit similar offence and;**
- 4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.**

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Id. Counsel for the applicant.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/14.01.2021

FIR No. ND-SB-000741/20
PS Sadar Bazar

14.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up through Video Conferencing today.

This is an application for releasing of mobile on superdari filed by applicant/ registered owner Sh. Vikas Mishra.

Present : Sh. Pankaj Gulia, Ld. substitute APP for the State (through V.C.).

Applicant has joined through V.C.

Reply on behalf of IO filed electronically.

Perusal of the reply reveals that IO has filed reply regarding FIR No. 074/20, however, the present application pertains to FIR No. ND-SB-000741/20 dated 14.12.2020 PS Sadar Bazar.

In view of the same, IO is directed to file fresh reply to the present application on **18.01.2021**.

One copy of the order be uploaded on Delhi District Court Website.
Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and applicant.


(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/14.01.2021

State V/s Naresh @ Kalia
e-FIR No. 028930/20
P.S. Sadar Bazar
U/S 379/411 IPC

14.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up through Video Conferencing today

Joined through Video Conferencing on Cisco Webex.

File take up today on the second bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Naresh @ Kalia s/o Sh. Raj Kumar.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State (through V.C.).
Sh. Gaurav Gulati, Id. LAC for applicant/accused has joined meeting through Cisco Webex.

Perusal of case file reveals that applicant/accused has already been granted bail by Ld. Duty MM vide order dated 30.12.2020.

At this stage, Ld. LAC for applicant/accused seeks to withdraw the present bail application.

Heard. Request stands allowed. At request of Ld. LAC for applicant/accused, the present bail application stands dismissed as withdrawn.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/14.01.2021

State V/s Om @ Kali
FIR No. 363/20
P.S. Civil Lines
U/S 392/394/397/411/34 IPC

14.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up through Video Conferencing today.

Joined through Video Conferencing on Cisco Webex.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Om @ Kali s/o Sh. Sanjay.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State (through V.C.).
Sh. Sudhanshu Kumar, Id. Counsel for applicant/accused has joined meeting through Cisco Webex.

Reply to the present bail application has been filed. Same is taken on record.

However, perusal of record reveals that applicant/accused has already been granted bail by Ld. Sessions Court vide order dated 04.01.2021.

At this stage, Ld. Counsel for applicant/accused seeks to withdraw the present bail application.

Heard. Request stands allowed. At request of Ld. Counsel for applicant/accused, the present bail application stands dismissed as withdrawn.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.

(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/14.01.2021

14.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up through Video Conferencing today.

Joined through Video Conferencing on Cisco Webex.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Zeeshan @ Farman s/o Mohd. Irfan @ Imran

Present : Sh. Pankaj Gulia, Ld. Substitute APP for State (through V.C).

Sh. Amit Sharma, Id. Counsel for applicant/accused (through V.C).

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that even otherwise, recovery has already been effected in the present matter and no fruitful purpose would be served by keeping the applicant/accused behind bars. It is further submitted that the past antecedents of the applicant/accused are clean and he is not a previous convict. It is further submitted that the applicant/accused is in J/C since 19.12.2020 and investigation qua him is already complete and he is no more required for any custodial interrogation. It is further submitted that the applicant/accused is a young boy, who is the painter by profession and is the sole bread earner of his family. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the case property was recovered from the possession of applicant/accused, however, during interrogation he disclosed that the stolen motorcycle was given to him by his friend Junaid to keep it in safe custody. It is further stated that applicant/accused has no previous involvement in any other



criminal case.

Ld. Substitute APP for the State has opposed the bail application on the ground that the case property has been recovered from the possession of the applicant/accused.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Considering the submissions made and the circumstances that applicant/accused is a first time offender, he is languishing in J/C since 19.12.2020 and recovery being already effected, accused is no more required for any custodial interrogation. Thus, this Court of the considered view that no purpose would be served by keeping the applicant/accused behind bars. Hence, applicant/accused is admitted to bail subject to furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount, to the satisfaction of Id. Duty MM as per prevailing duty roster, subject to the following conditions:-

- 1. That the accused person(s) shall join investigation as and when called.**
- 2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.**
- 3. That the accused person(s) shall not commit similar offence and;**
- 4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.**

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/14.01.2021

State Vs. Aadil
e-FIR No. 24014/20
PS Sadar Bazar
U/s 379/411 IPC

14.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up through Video Conferencing today.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Aadil s/o Sh. Abdul Salaam.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for State (through V.C).
Sh. Ayyub Ahmed, Id. Counsel for applicant/accused (through V.C).

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that applicant/accused has no role to play in the present offence and no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that the applicant/accused is in J/C since 17.10.2020 and investigation qua him is already complete and he is no more required for any custodial interrogation. It is further submitted that charge-sheet in the present matter has already been filed. It is further submitted that the applicant is a young boy aged about 25 years, who works with his father at a tea stall. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that recovery of case property has been effected from the possession of applicant/accused. It is further stated that he is previously involved in criminal cases.

Ld. Substitute APP for the State has vehemently opposed the bail application on the ground that the case property has been recovered from the possession of the applicant/accused. It is submitted that the applicant/accused is a habitual offender and has previously been involved in many criminal cases and he may commit similar offences again, if released on bail.

